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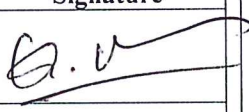
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.09.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 892/441/HDB/2018
NAME OF THE COMPANY	BRG Workplace Management Solutions (India) Pvt Ltd & 2 Others
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	441

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Ravi Raghavan. Kota	C.S	CS Ravi Kota@gmail.com 90040042	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Learned PCS Mr.Ravi Raghavan Kota present for Applicant.

Applicant sought permission to withdraw the petition with liberty to file it before ROC in order to follow the procedure laid down in Sec. 441(3) of the Companies Act.

Applicant is permitted to withdraw the petition with liberty to file before ROC.

Registry is directed to return one set of petition to the Petitioner's professional under acknowledgment.

Application is disposed of as withdrawn


MEMBER JUDICIAL